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CENTRAL ADMINISTRATIVE TRIBUNAL
Principal Bench

New Delhi, dated this the 8th October 1997

HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)
HON'BLE DR. A. VEDAVALLI, MEMBER (J)

O.A. No. 1402 of 1995

Shri N.S.Verma,
S/o late Shri Gyan Chand Ji,
R/o C-5/206, Yamuna Vihar,
Delhi-110053. ... APPLICANT

(Applicant in Person)

VERSUS

Union of India through

1. The Secretary,
   Ministry of Defence (Finance),
   New Delhi.

2. The XVII Additional District Judge,
   Meerut (U.P.)

3. The Controller General of Defence A/cs,
   West Block V,
   R.K. Puram,
   New Delhi-110066.

4. The Estate Officer,
   Controller of Defence Accounts,
   (Central Command),
   Meerut,
   U.P. ... RESPONDENTS

(By Advocate: Shri P.H.Ramchandani)

O.A. No. 1405 of 1995

1. Shri Ajab Singh,

   S/o late Shri Rumal Singh,

   R/o 357/3, Scheme No. 7,

   Shastri Nagar,

   Meerut.

2. Km. Madhu Bala Jain,
   D/o late Shri Shrichand Jain,
   R/o B-16/8, Lekha Nagar,
   Meerut Cantt. ... APPLICANTS

(By Advocate: Shri N.S.Verma)

Versus

Union of India through

1. Secretary,
   Ministry of Defence(Finance),
   New Delhi.

2. The XVII Addl. District Judge, Meerut(UP.

3. The Controller General of Defence A/Cs,
   West Block V,
   R.K.Puram,
   New Delhi - 110066.

4. The Estate Officer,
   Controller of Defence Accounts,
   (Central Command),
   Meerut Cantt. ..... Respondents.

(By Advocate: Shri P.H.Ramchandani).

JUDGMENT

BY HON'BLE MR.S.R.ADIGE, VICE CHAIRMAN(A)

As these two OAs involve common questions of law and fact they are being dealt with by this common order.

2. Applicants impugn Addl. District Judge, Meerut's order dated 22.5.95 dismissing the challenge to orders dated 29.12.89/5.2.90 imposing market rent for rentention of Govt. accommodation by the applicants beyond the authorised period after cancellation of allotment.

3. No section of law, rule or authority has been shown to us which vests the CAT with powers to sit in further appeal, or in revision on the orders in appeal passed by the Additional District Judge. Applicants have

placed reliance on para 9 of the CAT Full Bench judgment dated 5.5.89 in Rasila Ram Vs. U.O.I. reproduced in Full Bench Judgments of CAT 1986-89 Vol. I Bahri Brothers, Delhi but that para nowhere categorically states that the CAT has power to sit in further appeal or in revision over the orders in appeal passed by the Addl. D.J. Hence in so far as the challenge to the Addl. D.J.'s Order is concerned, the CAT is not the competent forum for applicants to approach.

4. Applicants are at liberty to approach the competent forum if so advised in accordance with law.

5. The O.As are disposed of accordingly. No costs.

6. Let a copy of this order be placed in each of the case records.

(DR. A. VEDAVALLI)
Member (J)

(S.R. ADIGE)
Vice Chairman (A)

/GK/